

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO: 261/97

Date of Decision: 19.6.1997

G.M.Kedare

.. Applicant

Shri Suresh Kumar

.. Advocate for
Applicant

versus

Union of India & Ors.

.. Respondent(s)

Shri V.S.Masunkar

.. Advocate for
Respondent(s)

CORAM:

The Hon'ble Shri B.S.Hegde, Member(J).

The Hon'ble

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to
other Benches of the Tribunal ?


(B.S. HEGDE)
MEMBER(J).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 261/1997.

Thursday, this the 19th day of June, 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J).

G.M.Kedare,
115/4199, Type-II,
Sec.VII, SM Plot,
Mumbai - 400 037.

... Applicant.

(By Advocate Shri Suresh Kumar)

V/s.

1. Union of India through the
Director of Estates
Directorate of Estates,
Nirman Bhavan,
New Delhi - 110 011.

2. Estate Manager,
Government of India,
3rd floor, Old CGO Bldg.,
Annex, 3rd floor, 101,
M.K.Road,
Mumbai - 400 020.

3. The Asstt. Personnel Manager,
C.No.20, Paint Shop,
Naval Dockyard, Lion Gate,
Mumbai - 400 023. ... Respondents.

(By Advocate Shri V.S.Masurkar).

O R D E R (ORAL)

(Per Shri B.S.Hegde, Member(J))

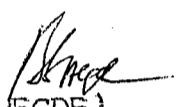
Heard Shri Suresh Kumar, counsel for the
applicant and Shri V.S.Masurkar, counsel for the
Respondents.

2. The applicant in his O.A. is seeking a stay
of the order issued by the respondents vide order
dt 6.2.1997.

3. The respondents in their affidavit in reply
have stated that the eviction order is issued at his
residential address as well as at his office address
and on verification it was found out that the applicant
had let out the house to somebody, therefore, he cannot
say that he has not received the eviction order.

AS

Earlier, on the submission made by the advocate for the applicant status quo order was granted, but on receipt of the reply of the respondents I find that the applicant has no locus standi to challenge the same before this Tribunal. Accordingly, the status quo order passed on 13.3.1997 is hereby vacated and the O.A. is disposed of accordingly. No order as to costs.


(B.S. HEGDE)
MEMBER (J).

B.